

**(2023) 09 NCLT CK 0015**

**In the National Company Law Appellate Tribunal, Pricipal Bench, New Delhi**

**Case No : C.P.(IB)-287(PB) Of 2023**

**Nishi Exports Private Limited Vs Samyak Projects Private Limited ?**

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**Date of Decision : 11-09-2023**

**Acts Referred:**

**Citation : (2023) 09 NCLT CK 0015**

**Hon'ble Judges :** Ashok Kumar Bhardwaj, Member (J);Avinash K. Srivastava, Member (T)

**Bench :** Division Bench

**Advocate :** Harsh Gokhale

**Final Decision :** Dismissed

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## **Judgement**

Ld. Counsel Mr. Harsh Gokhale appearing through VC for the Petitioner submitted that the parties are in talks to enter into a settlement qua the defaulted amount and sought withdrawal of the captioned petition.

Accordingly, at the request of the counsel for the petitioner, the petition is allowed to be dismissed as withdrawn. It is made clear that if the settlement talks do not materialise in a month's time, then the Petitioner would be entitled to move an appropriate application seeking revival of the petition.

Accordingly, the (IB)-287(PB)/2023 stands dismissed as withdrawn.